

Shri Harikesh Bahadur.

SHRI HARIKESH BAHADUR (Gorakhpur) : You restore order in the House. Only then I shall read.

MR. DEPUTY-SPEAKER : Are you reading or not ?

SHRI HARIKESH BAHADUR : No, till order is restored.

MR. DEPUTY-SPEAKER : Shri Chintamani Jena.

(iii) Need for counting the service rendered by Emergency Commissioned Officers in armed forces towards civil pension without refund of gratuity.

SHRI CHINTAMANI JENA (Balasore) : Under Rule 377, I make the following statement :

After the Chinese aggression a call was made to the youth of our country to defend our motherland. In response to the call a large number of youth came forward and joined emergency service Commissions in the Army. These emergency commissioned officers were released from the Army in a phased manner and were paid some ad-hoc gratuity at the time of their release. It is understood that the Government is refusing to count the emergency commissioned service of those who have subsequently joined civil service after their release from the Army on the basis of various competitive examinations. This is not justified, particularly when a lot is being done by the present Government for the welfare of ex-service men. It is learnt that the Government is insisting upon refund of ad-hoc gratuity paid to them which is again not justified, as such gratuity paid to the officers of Second World War has not been refunded by them.

It is matter of concern for all of us that these brave men of our country who fought the Chinese and subsequent wars, had to go before the Committee on Petitions of Rajya Sabha for getting

their grievances redressed. I would, therefore, request the hon'ble Defence Minister kindly to take up the matter immediately with the Ministry of Home Affairs and Ministry of Finance for amending the rules if necessary and counting their service towards civil pension without refund of gratuity.

(iv) Need to open an E.S.I Hospital at Mirzapur.

श्री राम प्यारे पनिका (रावर्टसगंज) : उपाध्यक्ष महोदय, मिरजापुर जनपद में सरकारी तथा गैर सरकारी क्षेत्रों में बहुत से औद्योगिक संस्थान स्थापित हैं और हो रहे हैं। परन्तु वहां पर श्रमिकों के हित में अभी तक ई० एस० आई० की तरफ से कोई अस्पताल का निर्माण नहीं हो सका। फलस्वरूप श्रमिकों के सामने अपने तथा अपने परिवार को चिकित्सा हेतु दूर-दराज जाकर करानी पड़ती है। इससे उनको बड़ी परेशान होती है। दो वर्ष पहले अस्पताल की बुनियाद रखी गई थी, लेकिन खेद के साथ कहना पड़ता है कि अभी तक उसका निर्माण नहीं कराया जा सका है और उसका निर्माण कार्य भी नहीं शुरू कराया जा सका है। यही नहीं यहां पर ई० एस० आई० का कार्यालय न होने के कारण श्रमिकों को काफी परेशानी होती है।

अतः माननीय श्रम मंत्री महोदय से अनुरोध है कि यहां पर अविलम्ब ई० एस० आई० का अस्पताल निर्माण कराने एवं कार्यालय खोलने की व्यवस्था करायें। जिससे श्रमिकों की परेशानी दूर हो सके।

MR. DEPUTY-SPEAKER : No other observation, other than statement under Rule 377 is to be recorded.

Shri R.L.P. Verma. Are you reading or not ?

(Interruptions)\*\*